

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 2681 OF 2006

M/S MAHYCO MONSANTO BIOTECH-INDIA LTD.

Appellant (s)

VERSUS

THE STATE OF A.P & ORS

Respondent(s)

(With appln(s) for modification and intervention)

WITH W.P(C) NO. 306 of 2006

(With appln.(s) for ex-parte stay and impleadment as party respondent)

W.P(C) NO. 339 of 2006

(With appln.(s) for ex-parte stay and impleadment as party respondent and with office report)

W.P(C) NO. 351 of 2006

(With appln.(s) for ex-parte stay and impleadment as party respondent and with office report)

Date: 29/04/2008 This Appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE TARUN CHATTERJEE
HON'BLE MR. JUSTICE HARJIT SINGH BEDIFor Appellant(s) Mr. Subramonium Prasad, Adv.
Mr. Abdullah Hussain, Adv.For Respondent(s) Mr. R. Venkatramani, Sr. Adv.
M/s. V.G. Pragasam, S. Joseph Aristotle &
Mr. Prabu Ramasubramanian, Adv.M/s. Sanjay R. Hegde, Amit Kr. Chawla,
A. Rohen Singh and Mr. Vikrant Yadav, Adv.Mr. Sanjay V. Kharde, Adv.
Mrs. Asha G.Nair, Adv.
Mr. Rajesh Prasad Singh, Adv.,
Mrs. D. Bharathi Reddy, Adv.
Mr. A.V. Rangam, Adv., Mr. D.N. Goburdhan, Adv.
Mrs. Revathy Raghavan, Adv.
Mr. Abhishek Chaudhary, Adv.
Mr. Anil Kumar Tandale, Adv.
Mr. R.N. Keshwani, Adv., Ms. Abha R. Sharma, Adv.
Mr. S. Prabu Ramasubramanian, Adv.

UPON hearing counsel the Court made the following

ORDER

Let this matter be listed after August, 2008.

(A.D. Sharma)
Court Master(Phoolan Wati Arora)
Court Master